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GOVERNMENT OF INDIA
MINISTRY OF COMMERCE AND INDUSTRY
DEPARTMENT OF COMMERCE

NOTIFICATION No. 23 (RE-2006)/2004-2009
NEW DELHI, DATED THE 25th JULY, 2006

S.O.(E) In exercise of powers conferred by Section 5 of the Foreign Trade (Development & Regulation) Act, 1992 read with paragraph 1.3 of the Foreign Trade Policy ,2004-2009, as amended from time to time, the Central Government hereby makes the following amendments in the Foreign Trade Policy, 2004-2009:

Paragraph 6.9(a) stands amended as follows:-

“Supplies effected in DTA to holders of Advance Authorisation / Advance Authorisation for annual requirement/DFRC/DFIA under the duty exemption/remission scheme/EPCG scheme”

This issues in Public interest.

Sd/-

(K.T. CHACKO)
Director General of Foreign Trade and
EX Officio Additional Secretary to the Government of India

(Issued from F.No. 01/92/180/316/AM06/PC.II)